

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3337**  
TO BE ANSWERED ON 28/03/2025

**DELAY COMPENSATION CLAIMS UNDER MGNREGA**

3337 SMT. JEBI MATHER HISHAM:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of claims for delay compensation under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) submitted, and the number of claims that have been settled, the details thereof, State/UT-wise;
- (b) the details of the total amount disbursed for delayed compensation, State/UT-wise;
- (c) whether any delay compensation claims have been rejected, if so, provide reasons and State/UT-wise rejection rate; and
- (d) whether pension benefits for workers under MGNREGA will be ensured, if so, the details thereof, if not, the reason therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI KAMLESH PASWAN)

(a)to (c): As per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREGA), wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of closure of muster roll.

The State Government has to pay the delay compensation as per the rules notified by the State Government for delay compensation. The amount due for compensation is duly verified and approved by the State Government, and then the payment for delay compensation is made to the eligible worker.

As per NREGASoft, State/Union Territory (UT)-wise details of delay compensation approved by State/UT, delay compensation paid and delay compensation due under Mahatma Gandhi NREGS during the financial year 2024-25 (as on 25.03.2025) are given at **Annexure-I**.

As per NREGASoft, State/Union Territory (UT)-wise details of the number of workers for whom delay compensation has been rejected, with reasons under Mahatma Gandhi NREGS during the financial year 2024-25 (as on 25.03.2025) is given at **Annexure-II**.

(d): Mahatma Gandhi NREGS is a demand-driven wage employment Scheme which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. It is a fallback option for livelihood for rural households when no better employment opportunity is available. However, Mahatma Gandhi NREGS workers can avail the benefit of any Pension or Provident fund scheme being implemented by the Central/State Government, if they are covered under the guidelines of those schemes.

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Annexure referred to in reply to parts (a) to (c) of Rajya Sabha Unstarred Question No. 3337 dated 28.03.2025.

State/Union Territory (UT)-wise details of approved delay compensation, delay compensation paid and delay compensation due under Mahatma Gandhi NREGS. (In Rs.)				
SI. No.	State/UT-wise	Financial Year 2024-25 (as on 25.03.2025)		
		Approved delay compensation	Delay compensation paid	delay compensation due
1	Andhra Pradesh	12	7	5
2	Arunachal Pradesh	27440	0	27440
3	Assam	41357	27876	13481
4	Bihar	102178	0	102178
5	Chhattisgarh	7	0	7
6	Goa	93792	0	93792
7	Gujarat	355	0	355
8	Haryana	53600	44208	9392
9	Himachal Pradesh	13330	5701	7629
10	Jammu and Kashmir	665366	330754	334612
11	Jharkhand	4109	3427	682
12	Karnataka	16080	7836	8244
13	Kerala	63644	1519	62125
14	Ladakh	173	0	173
15	Madhya Pradesh	53207	0	53207
16	Maharashtra	1878484	29300	1849184
17	Manipur	693591	0	693591
18	Mizoram	2387	0	2387
19	Nagaland	99	0	99
20	Odisha	180	110	70
21	Punjab	312908	0	312908
22	Rajasthan	67	0	67
23	Sikkim	105	0	105
24	Tamil Nadu	267	267	0
25	Telangana	116	112	4
26	Tripura	30	30	0
27	Uttar Pradesh	894156	843210	50946
28	Uttarakhand	1014	0	1014
	Total	4918054	1294357	3623697

(As per NREGASoft)

Annexure referred to in reply to parts (a) to (c) of Rajya Sabha Unstarred Question No. 3337 dated 28.03.2025.

State/Union Territory (UT)-wise details of the number of workers for whom delay compensation has been rejected, with reasons under Mahatma Gandhi NREGS during the financial year 2024-25 (as on 25.03.2025).				
Sl. No.	State/UT-wise	Reasons Categorized based on the distinct workers affected		
		Compensation not due	Insufficient Fund	Natural Calamities
1	Andaman And Nicobar	308	2135	52
2	Andhra Pradesh	56		159
3	Arunachal Pradesh	83772		9711
4	Assam	14329		7432
5	Bihar	194482		16198
6	Chhattisgarh	187207		1606
7	Dadra and Nagar Haveli and Daman and Diu	4576		21
8	Gujarat	5699		7
9	Haryana	68475		592
10	Himachal Pradesh	7048		900
11	Jammu And Kashmir	82754		28973
12	Jharkhand	439		188
13	Karnataka	63096		4125
14	Kerala	31506		56
15	Ladakh	16289		3581
16	Madhya Pradesh	21055		54
17	Maharashtra	1056140		37488
18	Manipur	395416		90523
19	Meghalaya	222076		3659
20	Mizoram	11821		805
21	Nagaland	98033		131
22	Odisha	23504		2150
23	Puducherry	19264		251
24	Punjab	151603		1343
25	Rajasthan	3544		5651
26	Sikkim	6208		81
27	Tamil Nadu	259		10
28	Telangana	4663		8384
29	Tripura	12922		1567
30	Uttar Pradesh	124607		5609
31	Uttarakhand	79		8
32	Total	29,11,230	2135	2,31,315

(As per NREGASoft)

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